

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 26**

**IA No. 677/2023  
in  
CP(IB) No. 92/Chd/Hry/2021  
(Disposed 23/9/22)**

**Under Section 9 & 60(5), IBC  
2016**

**In the matter of:-**

PGS Global Forwarding India Pvt. Ltd. ...Petitioner/Operational Creditor

Vs

Orient Craft Ltd. ...Respondent/Corporate Debtor

**Present :**

Mr. Yashpal Gupta, Advocate for the applicant in IA No. 677/2023.

**IA No. 677/2023**

Affidavit of service has not been filed. A date is requested by learned counsel for the applicant for filing the same. It is stated by learned counsel for petitioner that respondent has already been served. So, affidavit of service be filed within one week. Learned counsel for respondent is directed to file reply within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, thereto, be filed within next one week, with a copy in advance to the counsel opposite. Let the matter be listed on 12.06.2023.

Sd/-  
**(Subrata Kumar Dash)  
Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)  
Member (Judicial)**

May 17, 2023  
VN